

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

copies of order
of 31.7.02 may be
handed over to
Counsel for both
sides.

118
P.W
SD

Order dated 31.07.2002

Five applicants filed this original application praying for quashing the revision of seniority list and provisional promotion orders vide Annexures-7 and 10, respectively and to pass appropriate orders, as deemed fit and proper.

Respondents-Department ~~have~~ filed their counter.

Heard Shri B.S.Tripathy, learned counsel for the applicants and Shri D.N.Mishra, learned Standing Counsel appearing for the Respondents.

Shri Tripathy stated that applicant Nos. 1, 2 and 3, who were promoted have no grievance and that this O.A. is not being pursued in so far as applicant Nos. 1, 2 and 3 are concerned. Shri D.N. Mishra, Standing Counsel for the Respondents submitted that if applicant Nos. 4 and 5 represent it will be considered departmentally in accordance with ~~the~~ rules.

Shri Tripathy for the applicants undertakes that applicant Nos. 4 and 5 would submit their representations highlighting their grievances so far as seniority and promotions of their alleged juniors are concerned to the Respondents-Department, within a period of 15 days. In case any such representations are submitted by applicant nos. 4 and 5, the Respondents-Department will consider the same in accordance with law and communicate their decision thereon to the applicant nos. 4 and 5, within a period of three months from the date of receipt of the above said representations.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

The Original Application is dismissed,
of as above, but without any order as to costs.

Sampath Kumar Hegde
MEMBER (ADMINISTRATIVE)

Carvanajan Cobaut
MEMBER (JUDICIAL)
31/07/2002